

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1924  
ANSWERED ON:17.12.2013  
POLICY FOR PERSON WITH DISABILITIES  
Singh Shri Sushil Kumar

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the salient features of the Persons with Disabilities (Equal Opportunities, Protection of Right and Full participation) Act, 1995;
- (b) the measures taken to ensure that the wards of disabled persons who are in the Government service are not transferred far away so that disabled persons get timely medication, proper maintenance, etc.;
- (c) whether the Government of the National Capital Territory (GNCT) of Delhi has formulated any policy to address issues faced by persons with disabilities and whether the Union Government has reviewed and coordinated the activities of all its departments dealing with matters relating to disabled persons;
- (d) if so, whether the Union and GNCT of Delhi have constituted co-ordination Committee to give directions to their departments and if so, the details thereof along with the directions given by them so far; and
- (e) the details of complaints received by the GNCT of Delhi relating to deprivation of disabled persons of their rights during the last three years and the current year?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI P. BALRAM NAIK)

- (a) : Salient features of the Persons with Disabilities (Equal Opportunities Protection of Right and Full participation) Act (PWD Act), 1955 is at Annexure-I.
- (b) : Department of Personnel and training (DoPT) has issued instructions to consider sympathetically the requests for choice in the place of posting from government servants whose wards are mentally retarded or who have children with hearing impairment or multiple disability.
- (c) : The Government of NCT of Delhi has informed that so far there is no such policy. However, Office of the Commissioner for Persons with Disabilities, GNCT has initiated drafting of 'State Policy on Disability' for National Capital territory of Delhi.
- (d) : Union Government and GNCT of Delhi have constituted their respective Coordination Committees. The State Committee has given directions on Employment, Education, Affirmative Action, Non-discrimination Action as informed by GNCT of Delhi. As regards the Union Government, Chief Commissioner for Persons with Disabilities monitors implementation of provisions of PWD Act, 1995.
- (e) : As per details furnished by Office of Commissioner for Persons with Disabilities, the number of complaints registered by Commissioner for Persons of Disabilities of GNCT of Delhi are as follows:

2010-11	2011-12	2012-13	2013-14
64	82	102	108